

| Serial No. of Order | Date of Order | Order with Signature |
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| 19 | 30.9.93 | <p>I have heard Mr. N.K.Das, learned Counsel for the petitioner, who stated the facts as instructed by his client learned Standing Counsel may ascertain the exact fact and file a memo giving the details reduction in his pension and reasons there of. Call on 8.11.93, in the meanwhile memo be filed.</p> |
| 20 | 8.11.93 | <p>This is a Divisional Bench case ^{Member (A)} call on 30.11.93 for further hearing.</p> |
| 21 | 30.11.93 | <p>The petitioner has a grievance regarding the order passed by the Railway Authorities directing realisation of certain money from the petitioner which is said to have been paid in excess to the petitioner. Before such an order was passed, the petitioner had not been noticed to show cause as to why this realisation should not be ordered. Mr. N.K.Das, learned counsel for the petitioner, in the presence of Mr. B. Pal, learned Sr. Standing Counsel submits that his client has filed a representation that it is illegal on the part of the concerned authority to pass such an order and the said representation has not yet been disposed of. It is further submitted that such representation has been filed before the Divisional Accounts Officer (Pension) S.E.Railways, Khurda Road, (OP No.2). We would direct that OP No.2 should dispose of the said representation within 30 days from the date of receipt of a copy of this order. In case the representation is not traceable, liberty is given to the</p> <p style="text-align: center;">(A)</p> |

2 X

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| ..21 | 30.11.93 | <p>petitioner to file another representation before OP No.2, <i>(within 15 days from today)</i> who would dispose of the same within thirty days from the <i>date of filing of the representation.</i> Send a copy of this order to OP No.2. Petitioner is directed to file another representation within 15 days from to-day.</p> <p style="text-align: right;"><i>kr</i> VICE-CHAIRMAN <i>9/11/93</i> MEMBER (ADMINISTRATIVE)</p> |